

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.1210/2021

(Arising out of impugned final judgment and order dated 31-01-2018 in FA No. 406/2006 passed by the High Court of Judicature at Allahabad)

MANOHAR LAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 32617/2021 - CONDONATION OF DELAY IN FILING SLP, IA No.32621/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 32618/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 32619/2021 - EXEMPTION FROM FILING O.T.)

Date : 01-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Balasubramanian R, Sr. Adv.
Mr. Haraprasad Sahu, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s)

Mrs. Swarupama Chaturvedi, Sr. Adv.
Mrs. Sakshi Kakkar, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Shreya Jain, Adv.
Mr. Akshaja Singh, Adv.
Ms. Pratima Singh, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by the learned counsel for the respondents, list the matter after two weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)